

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. CPC 68 of 2003
(QA 655 of 1997)

Date of order: 19.9.03

Present : Hon'ble Mr. Justice B. Panigrahi, Vice Chairman
Hon'ble Mr. S. Biswas, Administrative Member
ASHIMARANI MUKHERJEE

VS

UNION OF INDIA & ORS.

For the applicant : Mr. B. Chatterjee, counsel

For the respondents : Mr. P. K. Arora, counsel

Upon hearing the 1st counsel for both the parties it appears that the matter is sub-judice before the Hon'ble Supreme Court and Mr. Chatterjee, 1st counsel for the applicant states that the matter has been fixed for hearing before the Supreme Court on 13.10.03. In that view of this, factual outcome, let the matter go out of list. Both the parties are directed to apprise this court about the further progress of this case in the Hon'ble Supreme Court after 6 weeks.

2. Plain copy of the order be handed over to both the 1st counsel for necessary action

S. Biswas

MEMBER (A)

B. Panigrahi

VICE-CHAIRMAN